# GOVERNMENT OF INDIA MINISTRY OF AGRICULTURE AND FARMERS WELFARE DEPARTMENT OF AGRICULTURE, COOPERATION & FARMERS WELFARE

## LOK SABHA STARRED QUESTION NO. 322 TO BE ANSWERED ON THE 17<sup>TH</sup> MARCH. 2020

#### LAND DISPUTES

#### \*322. SHRI JAYADEV GALLA:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether it is not true that there are disputes with regard to farm and other land in the country, be it at the time of registration or re-registration or selling or purchasing;
- (b) whether the Ministry advises all the States to use Blockchain Algorithm Technology to address all these issues and if not, the reasons therefor;
- (c) whether it has come to the notice of the Ministry that a few pilot projects in this regard have been done in Andhra Pradesh; and
- (d) whether the Ministry has studied those and implemented the same in other parts of the country for dispute-less land titles?

#### **ANSWER**

#### MINISTER OF AGRICULTURE AND FARMERS WELFARE

### कृषि एवं किसान कल्याण मंत्री

(SHRI NARENDRA SINGH TOMAR)

(a) to (d): A statement is laid on the Table of the House.

### STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 322 DUE FOR REPLY ON 17<sup>TH</sup> MARCH, 2020.

- (a) & (b): As per Entry 18 and Entry 45 of List II (State List) of the Seventh Schedule to the Constitution of India, the subject of 'Land' and its management falls within the legislative and administrative jurisdiction of the States. Power to enact laws relating to 'Land' including Land Reforms Act vests in the Legislatures of States. Each State has its own State-specific Revenue Laws to deal with 'Land' and matters related thereto.
- (c) & (d): The State Government of Andhra Pradesh has informed that no pilot project has been done by them in this regard.

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